

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 129**  
**192/2007**

**IN THE MATTER OF:**

H.B. Stock Holdings Ltd. .... Applicant/petitioner  
Vs.  
M/s. DCM Shriram Industries Ltd. & Ors. .... Respondent

**Order under Section 397/398**

**Order delivered on 11.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant : Mr. Anant Garg, Mr. Nimanniyu Sharma, Advs.  
For the respondent : Mr. A.T Patra, Adv.  
Mr. Jayant Mehta, Sr. Adv., Mr. Nipun Malhotra, Mr. Anil Saxena, Advs. for R16.  
Mr. Aamir Husain Naqvi, Adv. for R22  
Mr. Krishan Kumar, Ms. Surjana Suman, Advs. for R2, 4, 11 to 15.  
Mr. Neil Chaterjee, Adv. for R1

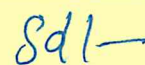
**ORDER**

No documents or any other application can be taken on record.

Reply, if any, be filed within two weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within two weeks with a copy in advance to the counsel opposite.

List for arguments on 05.12.2018.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**